

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 12

IA No. 1068/2023  
And

CP (IB) No. 250/Chd/Hry/2022

Under Section 9, & 60(5) IBC 2016

**In the matter of:-**

Virender Gandhi

...Petitioner/Operational Creditor

Vs.

GLM Infratech Pvt. Ltd

...Respondents/Corporate debtors

**Present:** Mr. Vaibhav Sahni, Advocate for the petitioner-operational creditor.  
Mrs. Manisha Gandhi, Senior Advocate with Surjeet Bhadu, Advocate for the Respondent-Corporate debtor.

Heard the submissions made by the learned counsel for the operational creditor as well as the learned counsel for the respondent-corporate debtor. This matter is pertaining to the year 2022 and the learned counsel for the respondent-corporate debtor is yet to file the reply in this matter. At the request of the learned counsel for the respondent-corporate debtor 10 days' time is granted for filing their reply and it is made clear that no further extension of time will be granted in this matter. Let the matter be posted on 12.09.2023.

Sd/-  
**(Umesh Kumar Shukla)**  
**Member (Technical)**

Sd/-  
**(Dr. P.S.N. Prasad)**  
**Member (Judicial)**

August 22, 2023  
*Priyanka*